

**FORM C**  
**SUBMISSION OF CLAIM BY FINANCIAL CREDITORS**  
(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

02.11.2021

From

**STATE BANK OF INDIA,**  
Stressed Assets Management Branch-II,  
Raheja Chambers, Ground Floor, Wing-B,  
Free Press Journal Marg, Nariman Point,  
Mumbai – 400 021.  
E-mail id: [team4.15859@sbi.co.in](mailto:team4.15859@sbi.co.in)  
[sbi.15859@sbi.co.in](mailto:sbi.15859@sbi.co.in)

**Corporate Office Address:**

**State Bank of India,**  
Corporate of Centre,  
State Bank Bhavan, Madame Cama Road,  
Nariman Point, Mumbai,  
Maharashtra-400021

To  
CA Naren Sheth  
The Interim Resolution Professional  
(IBBI/IPA-001/IP-P00133/2017-2018/10275)  
1014-1015, Prasad Chamber, Tata Road No.1,  
Opera House, Charni Road (East).  
Mumbai- 400004

**Subject: Submission of claim and proof of claim [Corporate Guarantor of M/s Shreem Corporation Ltd (Formerly Known as Rajput Retail Ltd)].**

Sir,  
State Bank of India, hereby submits this claim and proof of claim in respect of the Corporate Insolvency Resolution Process of **M/s Vindhyavasini Corporation Pvt. Ltd (hereinafter referred to as "Corporate Guarantor for M/s Shreem Corporation")** The details for the same are set out below:

Relevant Particulars		
(1)	(2)	(3)
1.	Name of the financial creditor	<b>State Bank of India</b> , having its Corporate Office at State Bank of India, Corporate Centre, State Bank Bhavan, Madame Cama Road, Nariman Point, Mumbai, Maharashtra – 400021, India and Branch Office amongst others at <b>Stressed Assets Management Branch-II, Raheja Chambers, Ground Floor, Wing-B, Free Press Journal Marg, Nariman Point, Mumbai – 400 021.</b>
2.	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual	State Bank of India, a body Corporate constituted under the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 TAN- MUMB14834B PAN- AAACS8577K



3.	Address and email address of the financial creditor for correspondence	<p><b>State Bank of India,</b> Stressed Assets Management Branch-II, Raheja Chambers, Ground Floor, B Wing, Free Press Journal Marg, Nariman Point, Mumbai – 400 021.</p> <p>E-mail id: <a href="mailto:team4.15859@sbi.co.in">team4.15859@sbi.co.in</a> <a href="mailto:sbi.15859@sbi.co.in">sbi.15859@sbi.co.in</a></p>																									
4.	<p>Details of claim, if it is made against corporate debtor as principal borrower:</p> <p>(i) Amount of claim</p> <p>(ii) Amount of claim covered by security interest, if any (Please provide details of security interest, the value of the security, and the date it was given)</p> <p>(iii) Amount of claim covered by guarantee, if any (Please provide details of guarantee held, the value of the guarantee, and the date it was given)</p> <p>(iv) Name and address of the guarantor(s)</p>	<p style="text-align: right;">(Rs. in Crores)</p> <table border="1" data-bbox="472 572 1487 876"> <thead> <tr> <th>Nature of facilities</th> <th>Principal and Disbursement</th> <th>Outstanding as on 22.10.2021</th> <th>Total Interest till 22.10.2021</th> <th>Total Dues as on 22.10.2021</th> </tr> </thead> <tbody> <tr> <td>TL-1</td> <td>18.00</td> <td>14.80</td> <td>48.55</td> <td>63.35</td> </tr> <tr> <td>TL-2</td> <td>222.00</td> <td>139.70</td> <td>457.18</td> <td>596.88</td> </tr> <tr> <td>TL- 3</td> <td>155.00</td> <td>128.58</td> <td>421.65</td> <td>550.23</td> </tr> <tr> <td><b>TOTAL</b></td> <td><b>395.00</b></td> <td><b>283.08</b></td> <td><b>927.38</b></td> <td><b>1210.46</b></td> </tr> </tbody> </table> <p>(ii) NA</p> <p>(iii) Total Claim amount covered by guarantee is Rs.1210.46 crs. The details of guarantee held and valuation are provided in Annexure II.</p> <p>(iv) Provided in Annexure II</p>	Nature of facilities	Principal and Disbursement	Outstanding as on 22.10.2021	Total Interest till 22.10.2021	Total Dues as on 22.10.2021	TL-1	18.00	14.80	48.55	63.35	TL-2	222.00	139.70	457.18	596.88	TL- 3	155.00	128.58	421.65	550.23	<b>TOTAL</b>	<b>395.00</b>	<b>283.08</b>	<b>927.38</b>	<b>1210.46</b>
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	claim covered by guarantee, if any (Please provide details of guarantee held, the value of the guarantee, and the date it was given) (iv) Name and address of the principal borrower																					
6.	Details of claim, if it is made in respect of financial debt covered under clauses (h) and (i) of sub-section (8) of section 5 of the Code, extended by the creditor: (i) Amount of claim (ii) Name and address of the beneficiary	Not Applicable																				
7.	Details of how and when debt incurred	<table border="1"> <thead> <tr> <th>Facility</th> <th>Limit</th> <th>Date of Original Sanction</th> <th>Date of NPA*</th> </tr> </thead> <tbody> <tr> <td>TL-1</td> <td>18.00</td> <td>18.08.2010</td> <td>31.03.2012</td> </tr> <tr> <td>TL-2</td> <td>222.00</td> <td>25.11.2010</td> <td>31.03.2012</td> </tr> <tr> <td>TL- 3</td> <td>155.00</td> <td>16.11.2011</td> <td>31.03.2012</td> </tr> <tr> <td><b>TOTAL</b></td> <td><b>395.00</b></td> <td></td> <td></td> </tr> </tbody> </table> <p>*The account has been classified NPA as on 28.06.2013 w.e.f. 31.03.2012 in accordance with the directive / guidelines relating to Asset classification issued by RBI consequent to the default in repayment of principal and interest thereon.</p>	Facility	Limit	Date of Original Sanction	Date of NPA*	TL-1	18.00	18.08.2010	31.03.2012	TL-2	222.00	25.11.2010	31.03.2012	TL- 3	155.00	16.11.2011	31.03.2012	<b>TOTAL</b>	<b>395.00</b>		
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8.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	No																				
9.	Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan	A/c : 32600800724 IFSC Code: SBIN0000300 A/c name : SBI SAMB II collection Account Bank Name : State Bank of India																				
<p>(Signature of financial creditor or person authorised to act on its behalf) [Please enclose the authority if this is being submitted on behalf of the financial creditor]</p>																						
Name in BLOCK LETTERS	Sanjeev Joshi																					
Position with or in relation to creditor	<b>Asst. General Manager &amp; Authorised Officer.</b>																					
Address of person signing	Stressed Assets Management Branch-II, Raheja Chambers, Ground Floor, Wing-B, Free Press Journal Marg, Nariman Point, Mumbai – 400 021.																					



\*PAN, passport, AADHAAR Card or the identity card issued by the Election Commission of India.

## DECLARATION

I, **Sanjeev Joshi** presently working as **Assistant General Manager and Case Lead Officer**, State Bank of India, Stressed Assets Management Branch-II, Raheja Chambers, Ground Floor, Wing-B, Free Press Journal Marg, Nariman Point, Mumbai – 400 021, do hereby declare and state as follows: -

1. **M/s Vindhya Vasini Corporation Pvt. Ltd (hereinafter referred to as "Corporate Guarantor for M/s Shreem Corporation")** the corporate debtor was, at the insolvency commencement date, being the 22<sup>nd</sup> day of September 2021, actually indebted to State Bank of India for a sum of Rs.1210,46,21,490/-
2. In respect of our claim of the said sum or any part thereof, I have relied on the documents specified below:

### For TL-1:

- i. Letter Of Arrangement 20.08.2010
- ii. Letter Of Arrangement 27.08.2010
- iii. Agreement Of Loan-Cum-Hypothecation 27.08.2010
- iv. Guarantee Agreement 27.08.2010
- v. Guarantee Agreement 27.08.2010 0002
- vi. Letter Of Confirmation For Creation Of Mortgage 28.08.2010
- vii. Letter Of Confirmation of Mortgage 28.08.2010
- viii. Memorandum For Recording Creation Of Mortgage 27.08.2010
- ix. Memorandum For Recording Creation Of Mortgage 27.08.2010 0002
- x. Resolution

### For TL-2:

- i. Sanction Credit Facilities 26.11.2010
- ii. Agreement Of Hypothecation of Goods And Assets 27.11.2010
- iii. Agreement Of Loan For Overall limit 27.11.2010
- iv. Deed Of Guarantee For Overall limit 27.11.2010
- v. Deed Of Guarantee For Overall limit 27.11.2010 0002
- vi. Letter Regarding The Grant 27.11.2011
- vii. Resolution 0001.
- viii. Resolution 0002
- ix. Title Deed 27.11.2010

### For TL-3:

- i. Sanction of Credit letter 24.11.2011
- ii. Agreement Of Hypothecation Goods And Assets
- iii. Agreement of Loan For Overall Limit 27.11.2010
- iv. Letter Of Regarding 31.12.2011
- v. Memorandum Of Deposit For Creation
- vi. Deed of Guarantee dated 31.12.2011

### Other Documents:

- i. Letter Of Confirmation 13.06.2012
- ii. Letter of Confirmation 13.06.2012 0002
- iii. Account statements
- iv. Interest Calculation sheet

3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed there from.

4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:

[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].



5. I undertake to update my claim as and when the claim is satisfied, partly or fully, from any source in any manner, after the insolvency commencement date.
6. I am / I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
7. I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.

Date: 02.11.2021

Place: Mumbai



**(Asst. General Manager & Authorised Officer)**

#### VERIFICATION

I, Sanjeev Joshi, the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed there from.

Verified at on this 2<sup>nd</sup> day of November 2021



**(Asst. General Manager & Authorised Officer)**



**ANNEXURE-I****DETAILS OF SECURITIES: NA****ANNEXURE-II**

<b>Guarantees:</b>
<b><u>Personal Guarantee:</u></b> 1. Mr. Vijay R Gupta 2. Mr. Ajay R Gupta
<b><u>Corporate Guarantee:</u></b> 1. M/s Vindhyawasini Corporation Pvt Ltd

**Details of Account(s)**

<b>Account No</b>	<b>Account Type</b>	<b>Outstanding as on 22.10.2021</b>	<b>TOTAL Interest till 22.10.2021</b>	<b>Total dues</b>
31364675209	TL-1	148000000	485559882.90	633559882.90
31516136232	TL-2	1396966786	4571800553.00	5968767339.00
32113684576	TL- 3	1285806343	4216487925.00	5502294268.00
<b>Total</b>		<b>2830773129</b>	<b>9273848361.00</b>	<b>12104621490.00</b>

